

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/1176/2019

Date of decision: 15.11.2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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Manjit Kaur, aged 54 years, W/o Sardar Bhupionder Singh, working as TGT (Maths), K.V. No.3, Patiala (Now under transfer to KV Faridkot) R/o 17-B, Street No.1, Joginder Nagar, Khalsa College Road, Patiala-147001.

**...APPLICANT
VERSUS**

1. The Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
2. The Asstt. Commissioner (Establishment), 2/3 KVS Headquarters, Shaheed Jeet Singh Marg, New Delhi-110016.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan (R.O.), Sector-31-A, Chandigarh-160031.

...RESPONDENTS

PRESENT: Sh. K.B. Sharma, counsel for the applicant.
Sh. R.K. Sharma, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. The applicant lays challenge to order dated 18.10.2019 (Annexure A-1), whereby she has been transferred from Kendriya Vidyalaya, No.3, Patiala to Kendriya Vidyalaya, Faridkot.
2. The applicant has taken various grounds for invalidation of her transfer order, star one is that order is in violation of transfer policy (Annexure

A-2). He submitted that since daughter of the applicant is studying in class 10+1, therefore she ought to have been transferred to a nearby station being surplus as per policy against a clear vacancy. He submitted that vacancy is available at K.V. No.1 Patiala. Thus, he argued that transfer is in violation of transfer policy. He submitted that immediately after her transfer applicant made a representation on 19.10.2019 (Annexure A-5), which is still pending with the respondent. He also submitted that in an identical matter i.e. **Anup Singh vs. K.V.S.** (O.A. No.60/1142/2019) against the same very respondent, this Court vide order dated 6.11.2019 directed the respondents to decide his representation in terms of policy within three weeks, hence similar order be passed in this case also. He also submitted that at present applicant is on medical leave and will join shortly but not later than seven days.

3. Issue notice.
4. On our asking, Sh. R.K. Sharma, accepts notice and did not object to prayer of the applicant for disposal of this O.A. in the above terms. However, he prayed for four weeks time for the purpose.
5. In the wake of consensual agreement arrived at between the parties, present O.A. is disposed of in the above terms. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 15.11.2019.
Place: Chandigarh.

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